

## FORM A

### PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process of Corporate Persons) Regulations, 2016)

#### FOR THE ATTENTION OF THE CREDITORS OF ARYAN VILLA AND RESORTS LLP

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	<b>ARYAN VILLA AND RESORTS LLP</b>
2.	Date of Incorporation of Corporate debtor	September 14, 2015
3.	Authority Under which corporate debtor is incorporated /Registered	Registrar of Companies, Delhi (Under the Limited Liability Partnership Act, 2008)
4.	Corporate Identity Number /Limited Liability Identity of corporate debtor	<b>LLPIN:</b> AAE-7502
5.	Address of the registered office and principal office (if any) of corporate debtor	<b>Registered office:</b> Silani Gate, Jhajjar Haryana, Jhajjar Haryana 124103  <b>Also At:</b> Kothi No. 45, 46, G.K. Vihar, Canal Road, Back Side Pancham Hospital, Ludhiana Punjab-141001  <b>And</b>  HB No. 303 situated at village Dhaipai, Ludhiana – 142029
6.	Insolvency Commencement date in respect of corporate debtor	August 2, 2022 (Copy of order received by IRP on August 19, 2022)
7.	Estimated Date of closure of insolvency resolution process	January 29, 2023 (180 <sup>th</sup> day from the date of commencement of Insolvency resolution process)
8.	Name and Registration Number of Insolvency Professional acting as Interim Resolution Professional	<b>Mr. Vanit Kumar Mittal</b> IBBI/IPA-001/IP-P-01483/2018-2019/12252
9.	Address and Email of the Interim Resolution Professional as registered with the Board	C-2495, Basement, Sushant Lok-1, Near Gold Souk Mall, Gurgaon, Haryana, 122002  Email:vanit.mittal@vmtcorp advisors.com
10.	Address and Email to be used for Correspondence with the Interim Resolution Professional, if different from those given in serial number 9	C-2495, Basement, Sushant Lok-1, Near Gold Souk Mall, Gurgaon, Haryana ,122002  Email:cirp.aryanvilla@gmail.com
11.	Last Date of Submission of Claims	September 2, 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable

14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: -	(a) Web Link: - <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> (b) Not applicable
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**Notice** is hereby given that the National Company Law Tribunal, Chandigarh Bench, Chandigarh ordered the commencement of a Corporate Insolvency Resolution Process against **Aryan Villa and Resorts LLP** on August 2, 2022. It is pertinent to note that copy of order was received by IRP on August 19, 2022.

The creditors of **Aryan Villa and Resorts LLP** are hereby called upon to submit their claims with proof, on or before **September 2, 2022** to the Interim Resolution Professional at the correspondence address mentioned against entry No.10.

The Financial creditors shall submit their claims with proof by electronics means only. All other creditors may submit claims with proof in person, by post or electronics means.

A financial creditor belonging to a class (Not Applicable), as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Not Applicable] in Form CA- **Not applicable as per information available with IRP till date.**

**Submission of false or misleading proof of claims shall attract penalties**



**Vanit Kumar Mittal**  
**Interim Resolution Professional**  
**For Aryan Villa and Resorts LLP**  
**Correspondence Address: C-2495, Basement, Sushant Lok-1,**  
**Near Gold Souk Mall, Gurgaon, Haryana-122002**  
**Reg No: IBB/PA-001/IP-P-01483/2018-2019/12252**  
**Email Id: cirp.aryanvilla@gmail.com**

**Place: Gurgaon**  
**Date: 21.08.2022**